

power. For the immediate requirement, the Government of Kerala had sought the help of the Central Government to allocate more power from the Southern Grid, especially, from the Ramagundam Super Thermal Power Station. Kerala was not drawing its due share from Ramagundam, Kalpakkam and Neyveli due to various reasons in the past, but now it has become inevitable that the State gets its due share and at least 25 per cent of the unallocated share of power generated by Ramagundam station.

I request the Central Government to allocate an additional quantum of power to Kerala from Ramagndam with immediate effect.

(ii) Need to Include all the Flood Affected Blocks of Balasore District of Orissa in Employment Assurance Scheme

DR KARTIKESHWAR PATRA (Balasore) : Sir, the blocks severely affected by floods in Balasore district of Orissa have not been included in Employment Assurance Scheme sanctioned by the Central Government, though the State Government of Orissa have submitted proposals in this regard.

I would, therefore, request the Central Government to consider the matter promptly and redress the grievances of the people by including the affected blocks of Balasore district in the Employment Assurance Scheme.

(iii) Need to Take Steps for Optimum Utilisation of Mineral Ores Reserves in Nawada District of Bihar for its around Development

[*Translation*]

SHRI PREM CHAND RAM (Nawada) : Nawada district of Bihar is a backward area. Despite rich reserves of natural minerals there, these have not been exploited properly, so as to remove the backwardness of this area. In view of large quantity of forest raw material available there, it can be utilized in setting up of match box and paper factories. Nawada district can be also developed by exploitation of material obtained from ore mines.

Therefore, my submission to the Central Government is that for the developmental of Nawada district of Bihar, a match-box factory and other factories for utilising the material obtained from ore reserves should be set up. Development of this area will be possible only if these factories are set up there. Moreover, this will help the unemployed youth to get employment opportunities.

[*English*]

MR. DEPUTY-SPEAKER : We shall take up stand-by list.

(iv) Need to Augment Crushing Capacity of Sugar Mills particularly in Meerut (U.P.) to Mitigate hardships being faced by Sugarcane Growers

[*Translation*]

SHRI AMAR PAL SINGH (Meerut) : Mr. Deputy Speaker, Sir, the financial condition of the sugarcane growing farmers in the country is miserable. The sugarcane is to be purchased by the mills at the rate of Rs. 74 per quintal, whereas the farmers are getting Rs. 30 per quintal at crushers.

The sugar mill in my constituency has increased its crushing capacity from 60 thousand quintal to 90 thousand quintal per day but the Ministry of Industry has not granted the approval of crushing at the increased capacity. Had the sugar mill been granted permission to utilize its increased capacity, 40 lakh quintal of sugarcane could have been crushed more. It could have also alleviated the economic sufferings of the farmers. I had raised this issue in the House earlier also but no action has been taken on it till date. About 10 thousand farmers, who have been suffering from it, resorted to a peaceful hunger strike on 26th February, 1996 at Meerut Collectorate and sent a memorandum to the hon. President through the District Collector.

Therefore, I urge upon the hon. Prime Minister to interence in this matter immediately and factories may be set up to alleviate the economic sufferings of the farmers.

17.53 hrs.

STATUTORY RESOLUTION RE : DISAPPROVAL OF
INDUSTRIAL DISPUTES (AMENDMENT)
ORDINANCE, 1996
AND
INDUSTRIAL DISPUTES (AMENDMENT) BILL

[*English*]

MR. DEPUTY-SPEAKER : We shall take up item Nos. 26 and 27.

[*Translation*]

DR. LAXMINARAYAN PANDEYA (Mandsaur) : Mr. Deputy Speaker, Sir, the hon. President promulgated an ordinance on 5th January. I rise to oppose this ordinance.

Mr. Deputy Speaker, Sir, the Government has made it a regular practice to promulgate ordinances. The hon. Members have several times expressed their concern over this trend and warned that though the Government is inefficient, it should refrain from bringing such ordinances unabashedly and get its axe grind. This ordinance is also an example of this type of attempt. I would not like to go into the details of the ordinance since the Rajya Sabha has already passed some amendments. The efforts are being made to introduce a Bill here again inspite of the fact that the Rajya Sabha has already passed it with some amendment and earlier an Ordinance was issued in this regard. I do not want to go into the details why attempts are being made to pass this Bill in this House in haste. On 11th October similar motion was moved and a Bill was passed. Had the proper thought was given before introducing this Bill such situation would not has arisen.

I had raised several points in regard to Industrial Disputes Bill. At that time also there was dispute among the workers, some were in the favour and some were against it. The Government should consider these points seriously. The Government should put forth its views regarding the companies, undertakings and other institutions. Later on, it was said that the names of these institutions have been changed. The names of Air India and Oil India Company have been changed and have become corporations. Similarly, names of other industrial financial corporation have been changed. Earlier, they were under the purview of the Act but now they have become corporations. The